NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No. 913 of 2020

IN THE MATTER OF:

Suraksha Asset Reconstruction Ltd. & Ors. ... Appellants

Versus

Shailen Shah, RP,

Wind World (India) Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. Ramji Srinivasan, Senior Advocate with

Mr. Chitranshul Sinha, Ms. Sonali Khanna and Mr.

Anshuman Chaturvedi, Advocates

For Respondents: Mr. Sanjeev Sambasivan, Ms. Neha Naik, Advocates

for R-1

Ms. Misha, Mr. Siddhant Kant and Ms. Charu Bansal,

Advocates for 'CoC'

ORDER (Through Virtual Mode)

20.10.2020 Appellant is the 'Successful Resolution Applicant' who is assailing the impugned order allowing withdrawal of 'resolution plan' only to the limited extent of finding recorded under paragraph 58. Mr. Ramji Srinivasan, Senior Advocate submits that two more appeals 'Company Appeal (AT) (Insolvency) No. 814 of 2020' and 'Company Appeal (AT) (Insolvency) No. 826 of 2020' concerning the same subject matter and against the same impugned order are pending for consideration before this Appellate Tribunal and listed for hearing on 20th November, 2020.

Issue Notice upon the Respondents.

Notice on behalf of Respondent No.1 is waived and accepted by Ms. Neha Naik, Advocate Ms. Misha, Advocate waived and accepted notice on behalf of Respondent No. 2. Service is complete.

Learned counsel for the Respondents may file their reply-affidavit within ten days. Rejoinder thereto, if any, may be filed by the Appellant within ten days thereof.

List the matter on **20th November**, **2020** along with 'Company Appeal (AT) (Insolvency) Nos. 814 and 826 of 2020'

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain] Member (Judicial)

> [Dr. Alok Srivastava] Member (Technical)

/ns/gc/

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